

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No. 2837 of 2020**

1. Subodh Kumar Mehta
 2. Ashok Kumar
 3. Jitan Soren
- Petitioners**

Versus

The Union of India through C.B.I **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioners :Mr. R. S. Maxumdar, Sr. Advocate
For the C.B.I :Mr. Rohit Sinha, A.C to A.S.G.I

03/Dated: 09.09.2020

1. The petitioners are apprehending their arrest in connection with Regular C.B.I. Case No.RC SI 2019 S 0001, registered under Sections 302 read with section 34 of the Indian Penal Code and Section 27 of the Arms Act, pending in the court of learned S.D.J.M-cum-Special Judicial Magistrate, C.B.I. at Ranchi.

2. Heard the learned senior counsel for the petitioners and Mr. Rohit Sinha, A.C to A.S.G.I.

The co-accused Binod Kumar Singh and Prem Kumar Mishra have been granted the privilege of anticipatory bail in A.B.A. Nos.1833 of 2020 and 1212 of 2020 respectively. Another co-accused Santosh Kumar has been granted anticipatory bail in A.B.A. No.2401 of 2020. The allegation against the petitioners is similar to that of co-accused Binod Kumar Singh and Prem Kumar Mishra who have been granted the privilege of anticipatory bail. In the attending facts and circumstances the petitioners are directed to surrender in the court below within four weeks from the date of production/receipt of copy of this order and in the event of their arrest or surrender they shall be enlarged on bail on their furnishing bail bond of Rs. 10,000/- (ten thousand) each, with two sureties of like amount, each to the satisfaction of S.D.J.M-cum-Special Judicial Magistrate, C.B.I. at Ranchi, in connection with Regular C.B.I. Case No.RC SI 2019 S 0001, on the terms and condition prescribed under Section 438 (2) Cr.P.C.

(AMITAV K. GUPTA, J.)